

(2025) 10 MEG CK 0003

Meghalaya HC

Case No: Bail Application. No. 47 Of 2025

Ganesh Chand Ramola

APPELLANT

Vs

State Of Meghalaya &
Anr

RESPONDENT

Date of Decision: Oct. 30, 2025

Hon'ble Judges: W. Diengdoh, J

Bench: Single Bench

Advocate: P. Ghosh, N.M. Kharshemlang, N.G. Shylla, A.M. Pala, A. Medok

Judgement

W. Diengdoh, J

Mr. A. Medok, learned Legal Aid Counsel has submitted that he has just been engaged as the Legal Aid Counsel on behalf of the respondent No. 2/complainant, and has not been able to receive any instructions from her. Accordingly, it is prayed that this matter may be adjourned for the day and to be listed on any date convenient to the parties.

Accordingly, as prayed for, list this matter for further hearing on 03.11.2025.